GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1399 ANSWERED ON:14.08.2013 SPECIAL COURTS FOR CBI CASES Bishnoi Shri Kuldeep

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has decided to set up additional special courts specially for trial of CBI cases in various States;
- (b) if so, the details thereof and the number of such courts set up so far during each of the last three years and the current year, Statewise:
- (c) whether there has been a delay in setting up of the said courts at various places;
- (d) if so, the reasons for delay in setting up of promised CBI courts, location-wise; and
- (e) the steps taken by the Government to set up adequate number of special CBI courts with required infrastructure and manpower with corresponding public prosecutors?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (e) Government had decided to set up 71 special courts in various States of the country on the norms of not less than 50 cases per court, as per direction of the Supreme Court, in Criminal Appeal No. 88-93 of 2003, (CBI vs Saurin Rasiklal Shah & others) for ensuring expeditious disposal of cases filed under the Prevention of Corruption Act, 1988 and other contemporaneous statutes. Out of these 71 courts, 66 are already functional. The State-wise details regarding number of such courts set up during the last three years and the current year, and current status regarding functioning of these courts is at Annexure-A. Government is pursuing with the State Governments for making the remaining special courts functional at the earliest.

The Supreme Court has again directed on 13.12.2012 for setting up more additional special courts given the fact that cases under the Prevention of Corruption Act had gone up. Accordingly, Government had decided to set up 22 additional special courts in 11 States. The State-wise details regarding current status of these additional special courts is at Annexure-B.

The Central Government has accorded the sanction for appointment of a Public Prosecutor, Pairvi Officer, Naib Court (Head Constable) and a Clerk in each of these courts. The infrastructure and manpower for courts are provided by respective State Governments.